

III THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BEACH, JAIPUR.

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Date of Decision: 1.2.96.

CP 116/95 (OA 271/92)

Mahendra Singh and others

... Petitioners

Versus

M.Ravindra and others

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Petitioners

... Mr. Shiv Kumar

For the Respondents

... Mr. Manish Bhandari

O R D E R

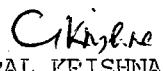
PER HON'BLE MR. O.P. SHARMA, MEMBER (A)

This is a Contempt Petition filed by the petitioners stating that the respondents have not implemented the order of the Tribunal passed on 28.10.94 in OA 271/92, Mahendra Singh and others v. Union of India and others, in which a direction was given to the respondents that they should consider the case of the applicants, who had successfully completed the course of training of Apprentice, for employment to any suitable post in the Railways with due sympathy in accordance with the rules.

2. During the arguments, the learned counsel for the petitioners stated that the petitioners do not intend to press this Contempt Petition on merits as they want to file a fresh OA in this regard. Accordingly, the Contempt Petition is dismissed as not pressed.


(O.P. SHARMA)

MEMBER (A)


(GOPAL KRISHNA)
VICE CHAIRMAN

VK